

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1928
ANSWERED ON:02.12.2011
IMPLEMENTATION OF NRHM
Kumar Shri Shailendra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether carelessness on the part of the concerned authorities is being reported during the implementation of the schemes under the National Rural Health Mission (NRHM) in the country;
- (b) if so, the details thereof;
- (c) whether money is charged in the name of the schemes for free of cost treatment to women such as charging of money under free of cost ambulance service for women suffering from labour pain; and
- (d) if so, the action taken in this regard?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) & (b): Health being a State subject the implementation of National Rural Health Mission(NRHM) rests with the respective States/UTs Governments. The performance of NRHM has been variable across the States.

Recently on receipt of complaints, special teams were sent to Uttar Pradesh in December, 2010 and May, 2011. Government of India's team found deficiencies in the following areas:

1. Award of contract for procurement of Emergency Medical Transport Services (EMTS) and Mobile Medical Units, Management of Hospital cleaning and gardening, procurement of safe drinking water and RO systems etc.
2. Supply of poor quality and IEC/BCC material and poor quality of drugs and consumables etc.
3. Poor monitoring of progress of the civil construction as well as quality of construction, and no action on the defects in constructions pointed out by JEs/CMOs.
4. Non operationalisation of emergency transport services even after procurement of 779 ambulances.

The State Government has accepted the observations and reported that they have instituted separate independent enquiries into the following:

1. Irregularities in award of contract for procurement of Emergency Medical Transport Service (EMTS) and Mobile Medical Service (MMS) vehicles.
2. Quality of vehicles and accessories on MMS and EMTS.
3. Irregularities in award and execution of supply orders placed on M/s UPSIC (Uttar Pradesh Small Industries Corporation).
4. Supply of poor quality RO systems by M/s UPSIC.
5. Supply of poor drugs and consumables by M/s UPSIC
6. Supply of poor quality of IEC/BCC materials.

On the request of the Govt. of Uttar Pradesh and the Ministry of Health & Family Welfare, the Comptroller & Auditor General of India has taken up a special audit of NRHM in UP for the entire NRHM period from 2005-06 to 2010-11.

(c) & (d): As NRHM is implemented by the State/UTs Governments, any complaint received in this regard is forwarded to the concerned State/UTs Governments for taking immediate necessary action.